



NATIONAL SEMINAR
on
**“GENDER JUSTICE AND SOCIAL
TRANSFORMATION”**
(hybrid mode)

organised by
**Department of Law
Tezpur University**

15 & 16 May, 2026

ABOUT TEZPUR UNIVERSITY

Tezpur University was established on January 21, 1994, by an Act of Parliament of India, The Tezpur University Act, 1993 (Act No. 45), as a non-affiliating and residential Central University. The University is located at Napaam, about 15 km east of Tezpur town in the Sonitpur District of Assam. The serene and green University campus of about 262 acres provides the best of the ambience including modern infrastructure conducive for teaching-learning and dedicated research.

The academic programmes offered in the University have a distinct focus on science, technology, management, humanities, and social sciences, reflecting the objective of the University. At present, the University offers several programmes on under-graduate degree/diploma/certificate levels, integrated programmes, post-graduate degree/diploma programmes and Doctor of Philosophy degree in various disciplines. In its three-decade long existence, the University has engaged itself in the process of capacity building, both in terms of infrastructure and human resource development. The University has mounted tremendous efforts in developing itself into a modern University incorporating all elements from the contemporary scientific and socio-cultural milieu.

ABOUT DEPARTMENT OF LAW, TEZPUR UNIVERSITY

The Department of Law was established in 2017 under the School of Humanities and Social Sciences. The Department of Law aims to produce distinguished legal professionals committed to teaching, judiciary, law-making, law enforcement, and societal welfare. The Department envisions shaping students into responsible citizens who contribute meaningfully to society.

The Department presently offers LL.M. and Ph.D. programmes. The programmes demonstrate the Department's commitment to enhancing its role as a vibrant centre for legal education and research. The primary objective of the Department of Law is to establish itself as a dynamic hub for legal education and research, providing aspiring legal professionals with the opportunities and resources necessary to excel in the legal field.

CONCEPT NOTE

Gender justice is about dismantling structural inequalities embedded within social, economic, cultural, and legal systems. The concept of gender justice has often been limited to women-centric welfare approaches. The contemporary realities demand a more expansive framework. It recognises gender as relational, intersectional, and deeply influenced by power structures such as caste, class, religion, age, disability, sexuality, and access to resources. It is strongly related to the concept of social transformation. It requires a shift from formal equality to substantive justice. Constitutional guarantees of equality, dignity, and non-discrimination provide a normative foundation for this transformation, yet their realisation remains uneven.

In the contemporary world, gender justice is also shaped by rapid technological, environmental, and economic changes. Digital spaces have created new opportunities and have simultaneously enabled different forms of gender-based violence. Similarly, climate change, environmental degradation, and displacement disproportionately affect women, indigenous communities, and gender minorities. It has become impossible to separate gender justice from environmental and social justice. Labour precarity in the gig economy, migration, and ageing populations further expose gendered vulnerabilities.

Gender-based violence remains one of the most visible manifestations of gender injustice in different age groups in varied settings. Addressing such violence is essential for transforming societal attitudes and power relations. Hence, this national seminar seeks to create a critical interdisciplinary platform to examine gender justice as a transformative force. It aims to deepen understanding, encourage dialogue, and contribute to knowledge that supports inclusive and sustainable social transformation.

OBJECTIVES

- Examining the traditional and contemporary concepts of gender and gender justice, and their relationship with social transformation.
- Promoting understanding of gender justice beyond women-centric approaches.
- Analysing the constitutional and human rights framework that addresses women's rights and gender equality.
- Exploring intersectional experiences shaped by caste, class, age, disability, etc.
- Encouraging discussion on emerging issues like digital spaces, climate change, and displacement through the lens of gender justice.
- Providing a platform for interdisciplinary dialogue among law, social sciences, and public policy.

THEMES AND SUB-THEMES

Theme 1: Conceptual Foundations of Gender Justice

- Gender Justice: Philosophical, Sociological, and Legal Perspectives
- Equality, Equity, and Substantive Justice: Rethinking Formal Equality
- Gender, Power, and Patriarchy in Law and Society
- Intersectionality: Gender, Caste, Class, Disability, Sexuality, Ethnicity and Religion
- Feminist Legal Theories and their Relevance in Contemporary Jurisprudence

Theme 2: Constitutionalism, Law, and Gender Justice

- Transformative Constitutionalism and Gender Justice
- Role of Judiciary in Advancing Gender Equality and Rights
- Gender-Sensitive Interpretation of Laws: Progressive and Regressive Trends
- Personal Laws, Uniform Civil Code, and Gender Justice
- International Human Rights Law and its Influence on Domestic Gender Jurisprudence

Theme 3: Gender-Based Violence, Rights, and Legal Responses

- Sexual Violence, Domestic Violence, and State Responsibility
- Sexuality, Bodily Autonomy, and Reproductive Rights
- Victim-Centric Justice, Access to Remedies, and Procedural Challenges
- Emerging Forms of Violence and the Law: Cyber Harassment, Online Abuse, and Technology-Facilitated Violence
- Restorative Justice, Reparations, and Transformative Approaches to Gender Violence

Theme 4: Gender Justice, Social Institutions, and Lived Realities

- Gender Justice in Family, Marriage, and Kinship Structures
- Workplace Equality, Sexual Harassment, and Labour Rights
- Gender and Access to Education, Health, and Public Resources
- Gender Justice and Marginalised Communities (Tribals, LGBTQIA+, Migrants, Disabled Persons, etc.)
- Law, Customary Practices, and Indigenous Justice Systems

Theme 5: Law, Policy, and Gender-Responsive Social Transformation

- Gender-Responsive Law-Making and Policy Frameworks
- Governance, Political Participation, and Women's Leadership
- Gender Justice in the Age of Technology, AI, and Digital Governance
- Towards Transformative Justice: Legal Reforms, Advocacy, and Grassroots Movements
- Role of Women in Climate Action and Gender Responsive Policies

SUBMISSION GUIDELINES

| Abstract Submission | Full Paper Submission |
|--|---|
| <ul style="list-style-type: none">• The abstract should be 300–350 words, with minimum 5 keywords. It must clearly indicate:<ul style="list-style-type: none">• Specific theme/sub-theme chosen• Name of author(s) with designation, e-mail address and contact number• Co-authorship details: Number of authors are limited to 2 per paper• Mode of Presentation: Online/Offline• Link for abstract submission: https://forms.gle/hnZNm2DzeLRekMtC8 | <ul style="list-style-type: none">• Upon acceptance and finalisation of the abstract, author(s) are required to submit the full paper.• The length of the full paper should be between 4,000 and 6,000 words, inclusive of references.• All manuscripts must strictly follow the OSCOLA (5th edn) referencing style.• It is available at: https://www.law.ox.ac.uk/sites/default/files/2026-03/OSCOLA%205.pdf |
| <p><i>Selected papers may be published in an edited book with ISBN by a reputed publisher.</i></p> | |

MODE OF PRESENTATION

The seminar shall be conducted in **HYBRID mode**.

FORMATTING GUIDELINES

Body

- Font: Times New Roman
- Font size: 12 pts
- Line spacing: 1.5
- Margin: 1” from all sides
- Alignment: Justified

Footnotes

- Font: Times New Roman
- Font size: 10 pts
- Line spacing: 1.0
- Alignment: Justified

IMPORTANT DEADLINES

| Important Deadlines | Last Date |
|--|----------------|
| Submission of Abstract | 24 April, 2026 |
| Communication of Acceptance of Abstracts | 27 April, 2026 |
| Registration along with payment of Registration Fees | 30 April, 2026 |
| Submission of Full Paper | 12 May, 2026 |

REGISTRATION FEE DETAILS

| | | |
|--|---------------|----------------|
| TU Students | 500 (Online) | 800 (Offline) |
| TU Research Scholars | 700 (Online) | 1000 (Offline) |
| Students | 700 (Online) | 1000 (Offline) |
| Research Scholars | 900 (Online) | 1200 (Offline) |
| Academicians/Professionals | 1500 (Online) | 2000 (Offline) |
| <i>In case of co-authors, both must register and pay separately.</i> | | |

HOW TO PAY?

Name of Account Holder: Registrar, Tezpur University

Name of Bank and Branch: State Bank of India, Tezpur University Branch,

Account no.: 10501585452

IFSC: SBIN0014259

Link for Registration along with payment of Registration Fee:

<https://forms.gle/1HvAy7Y4P6Rp8jiQ9>

Kindly Note:

- Registration fee includes meals and refreshments on the days of the seminar for the participants attending the seminar offline.
- Registration fee does not include travel or accommodation.

CHIEF PATRON



Prof. Amarendra Kumar Das
Pro Vice-Chancellor, Tezpur University

PATRON



Prof. Chandan Kumar Sharma
Dean, School of Humanities and
Social Sciences,
Tezpur University

CHIEF GUEST



Prof. Sarasu Esther Thomas
Director, Manipal Law School & Professor,
National Law School of India University,
Bengaluru

CONVENER



Dr. Gitanjali Ghosh
Associate Professor & Head,
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CO-CONVENERS



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STUDENT CO-ORDINATORS

- Ms. Anisha Bhattacharjee**, Research Scholar
- Ms. Bismita Saikia**, Research Scholar
- Mr. Kamal Lochan Das**, Research Scholar
- Mr. Nazim Uddin**, Research Scholar
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